

FORM TM-57

THE TRADE MARKS ACT, 1999

Agent's Code No:

Proprietor's Code No:

Fee: Rs.2000

Application for review of Registrar's decision

Section 127(c) rule 115

(To be filed in triplicate together with a statement in triplicate - vide Rule 115)

In the matter of '.....

I (or we)2 being the in the above matter hereby apply to the Registrar for the review of his decision dated the day of20....., in the above matter.

The grounds for making this application are set forth in the accompanying statement

All communications relating to this application may be sent to the following address in India:-

Dated thisday of20.....

3.....

SIGNATURE

NAME OF SIGNATORY IN LETTERS

To

The Registrar of Trade Marks

The office of the Trade Marks Registry at 4.....

1. Here Insert the words and reference number identifying the matter in respect of which the application is made

2. State full name and address

3. Signature

4. State the name of the place of the appropriate office of the Trade Marks Registry

-(See rule 4)